

of Shram Parishad, a constituent of Asom Gana Parishad, staged a Dharna at the Boat Club yesterday and submitted a charter of demands to the Prime Minister. They also demanded that the Assam Accord be implemented at the earliest. The demands included therein are mostly for the welfare of labour and working class.

I, therefore, request the Union Government to consider the charter of demands and have the labour laws amended accordingly, particularly the Plantation Labour Act, 1951, so that the prevailing discontentment among the labour class is removed.

- (vii) Need to provide adequate financial assistance to Mohini Mills Ltd. to save it from closure

KUMARI MAMATA BANERJEE (Jadavpur): Mohini Mills Limited of Belgharia, West Bengal, of which Kabiguru Rabindra Nath Tagore was the Founder Director and which had the blessing and inspiration of Mahatma Gandhi also in the wake of non-cooperation movement is being liquidated by the Government of India only for non-repayment of bank loan. This loan was taken by the private management before its take-over by the National Textile Corporation.

One thousand seven hundred workers will be unemployed and they will have to face starvation and misery along with their family members without any fault of theirs. It is well-known that the mill's performance was very good in comparison to other mills managed by NTC in West Bengal. Moreover it enjoys traditional reputation and goodwill for its products throughout Eastern India. I urge upon the Government to save this mill by providing adequate financial support to make it viable.

13.06 hrs.

**STATUTORY RESOLUTION RE :
 DISAPPROVAL OF RELIGIOUS
 INSTITUTIONS (PREVENTION OF
 MISUSE) ORDINANCE, 1988
 AND
 RELIGIOUS INSTITUTIONS (PRE-
 VENTION OF MISUSE) BILL—
 Contd.**

[English]

MR. DEPUTY-SPEAKER : The House will now take up items 9 and 10 together and further discussion on the Statutory Resolution moved by Shri Vijoy Kumar Yadav on the 10th August, 1988 and further consideration of the motion moved by Shri Buta Singh on the 10th August, 1988. Shri G.M. Banatwalla to continue.

SHRI G.M. BANATWALLA (Ponnani) : Mr. Deputy-Speker, it is tragic that today this House has been called upon to consider the Bill for the Prevention of Misuse of Religious Places. It was these very religious places which had made a significant contribution to the nationalist movement during the freedom struggle.

Sir, the Anti-British Sikh Movement was based in gurudwaras. That was the role of gurudwaras during those days. Institutions of higher Islamic learning of world repute like Deoband and others were citadels of nationalist movement. From those days when these religious institutions made a significant contribution to the nationalist movement to the present Bill which seeks to prevent misuse of religious institutions, is a sad commentary on the management of the political affairs of our country by the powers that be.

This new law states that no religious place can be used for harbouring any criminals, for storing arms and ammunition and goods in contravention of any law for carrying on of any unlawful, subversive activities for acts which promote disharmony, enmity etc., for any act prejudicial to sovereignty, unity and integrity of India and so on. But we already have a comprehensive and sufficient legal code for all